

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60502 of 2016

[Arising out of Order-in-Appeal No. 273-74/CE/Appeal-II/Delhi2016 dated 06.09.2016 passed by the Commissioner (Appeals), Central Excise, Gurgaon]

M/s Hytech Earthmoving Engineers

.....Appellant

Plot No.54-d and 90, HSIDC, Sector-31,
Faridabad, Haryana-121003

VERSUS

**Commissioner of Central Excise and
Service Tax, Faridabad-I**

.....Respondent

Block-D, New CGO Complex, NH-IV, NIT,
Faridabad, Haryana-121001

APPEARANCE:

Shri R.K. Hasija, Advocate for the Appellant

Shri Aniram Meena and Shri Yashpal Singh, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 23.07.2025

DATE OF DECISION: 23.07.2025

The appeal is dismissed as withdrawn. For order, see order of
date passed in Excise Appeal No. 60501 of 2016.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**